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OFFICIAL GOVERNMENT OF GOA GAZETTE



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EXTRAORDINARY No. 4

GOVERNMENT OF GOA

Department of Law

Legal Affairs Division

Notification

8/7/2024-LA-187

The Goa Clinical Establishments (Registration and Regulation) (Second Amendment) Ordinance, 2024 (Ordinance No. 7 of 2024) which has been promulgated by the Hon'ble Governor of Goa on 10-10-2024 is hereby published for the general information of the public.

Dnyaneshwar Raut Dessai, Joint Secretary (Law).

Porvorim, 15th October, 2024.

The Goa Clinical Establishments
(Registration and Regulation)
(Second Amendment) Ordinance, 2024
(Ordinance No. 7 of 2024)

*Promulgated by the Governor of Goa in the
Seventy-fifth Year of the Republic of India.*

I, P. S. Sreedharan Pillai, Governor of Goa, in the Seventy-fifth Year of the Republic of India, promulgate "The Goa Clinical Establishments (Registration and Regulation) (Second Amendment) Ordinance, 2024".

An Ordinance further to amend the Goa Clinical Establishments (Registration and Regulation) Act, 2019 (Goa Act 19 of 2019).

Whereas, the Legislative Assembly of Goa is not in session and I am satisfied that circumstances exist which render it necessary for me to take immediate action.

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, I am pleased to promulgate the following Ordinance, namely:—

1. *Short title and commencement.*— (1) This Ordinance may be called the Goa Clinical Establishments (Registration and Regulation) (Second Amendment) Ordinance, 2024.

(2) It shall be deemed to have come into force on the 15th day of March, 2024.

2. *Insertion of new section 20A.*— After section 20 of the Goa Clinical Establishments (Registration and Regulation) Act, 2019 (Goa Act 19 of 2019) (hereinafter referred to as the "principal Act"), the following section shall be inserted, namely:—

"20A. *Extension of time limit for provisional registration.*— (1) Notwithstanding anything contained in this Act or any other law for the time being in force, the provisional registration

granted under this Act in the past which has lapsed or which is subsisting shall stand revived or extended and shall be deemed to be valid for a period of one year from the date of coming into force of this section.

(2) Notwithstanding anything contained in this Act or any other law for the time being in force, the clinical establishments who have not obtained provisional or permanent registration under this Act shall be entitled to apply and obtain permanent registration under this Act within a period of one year from the date of coming into force of this section.”.

3. *Amendment of section 47.*— In section 47 of the principal Act, sub-section (3) shall be omitted.

4. *Repeal and Saving.*— (1) The Goa Clinical Establishments (Registration and Regulation) (Amendment) Ordinance, 2024 (Ordinance No. 4 of 2024) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Ordinance.

Raj Bhavan,
Dona Paula, Goa.
Date: 10-10-2024.

P. S. Sreedharan Pillai
Governor of Goa.